

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 214 of 2016

Dated: 7th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**M/s Everest Power Pvt. Ltd. Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission & Ors.
.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ankit Saini

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anand K. Ganesan for R-2

Ms. Raveena Dhamija for R-3

ORDER

Learned counsel for Respondent No.2 states that he will be filing reply by tomorrow. He may file the same after serving copy on the other side. Thereafter rejoinder, may be filed on or before 27.02.2017 after serving copy on the other side.

List the matter on **17.04.2017.**

(I. J. Kapoor)
Technical Member
ts/vg

(Justice Ranjana P. Desai)
Chairperson